

Report on pooling of coal prices

1248. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that a report on pooling of prices of imported coal with domestic coal was prepared by the Central Electricity Authority in consultations with the Coal India Limited;

(b) if so, whether the report has been received by Government; and

(c) if so, the action proposed to be taken by Government on the report?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (c) A report prepared by Central Electricity Authority (CEA) in consultation with CIL on pooling price of imported coal with domestic coal was received through the Ministry of Power. The matter was placed before the Cabinet Committee on Economic Affairs (CCEA). The CCEA considered various options to augment coal supplies to the Thermal Power Stations (TPSs) in the country including the proposal for pooling of price of imported coal with domestic coal. After considering the various options, CCEA approved that the Ministry of Coal would direct Coal India Ltd (CIL) to sign FSAs with TPSs identified by the Ministry of Power for the capacity of 78,000 MW, which have been commissioned or are likely to be commissioned during 01.04.2009 to 31.03.2015, for domestic coal quantity of 65%, 65%, 67% and 75% for the remaining four years of the 12th Plan. To meet the balance FSA obligations, CIL can import coal and supply the same to the willing TPSs on cost basis. TPSs can also import coal themselves. A directive to this effect has been issued to CIL on 17.07.2013.

Supply of coal to power plants

1249. SHRI NAND KUMAR SAI: Will the Minister of COAL be pleased to state:

(a) whether the Coal India Ltd. (CIL) has signed any Fuel Supply Agreement for supply of coal to power producers;

(b) if so, the salient features thereof;

(c) whether CIL proposes to import coal to meet the shortfall in the domestic coal requirement;